

**THE HIGH COURT OF ORISSA, CUTTACK**

**ORDER**

**Cuttack Dated the 03<sup>rd</sup> May, 2020**

In view of the extension of nationwide lockdown for a further period of two weeks w.e.f. 04.05.2020 and issuance of new guidelines on lockdown measures by the Government of India, Ministry of Home Affairs, New Delhi vide Order No. 40-3/2020-DM-I(A) dated 01<sup>st</sup> May, 2020, it is notified for information of all concerned that the normal working of the High Court and the Subordinate Courts in the State shall remain suspended till 17.5.2020 and the directions/instructions issued earlier vide Full Court Minutes dated 14.4.2020 with regard to restricted functioning of the High Court and Subordinate Courts shall continue to apply, however, with the following modifications, with effect from 4.5.2020.

(i) that the High Court shall function on all five working days of the week with one Division Bench on Tuesday and Thursday and five Single Benches on each working day of the week till 15.5.2020.

(ii) that the Judges sitting in Division Bench shall also hold Single Benches after completion of the work of the Division Bench.

(iii) that the Subordinate Courts and their offices falling in the "Red Zone" shall function only for one hour as per the directions already issued, to take up Criminal and Civil matters of extremely urgent nature.

(iv) that the working of the Subordinate courts and their offices falling in the "Orange Zone" shall function for two hours i.e. from 9.00 A.M. to 11.00 A.M, except the courts and their offices in Berhampur, Bhubaneswar, Chatrapur, Koraput(Sadar), Puri(Sadar), where there is no morning sitting, which shall function from 11.00 A.M. to 1.00 P.M.

(v) that the Subordinate courts and their offices falling in the "Green Zone" shall, starting from usual official hours, function up to the lunch break for two and half hours.

It is further notified that the morning sitting of Subordinate Courts shall be held as per Rule-1 of G.R.&C.O.(Civil) Vol. I, except in places of Berhampur, Chatrapur, Bhubaneswar, Koraput (Sadar) and Puri(Sadar) during the summer month/vacation, as per the decision taken at Item No.1, subject to any specific instructions/guidelines issued as per the order of the Government of India, Ministry of Home Affairs(MHA) with regard to lockdown depending as to in which Zone. viz; Red, Orange or Green, as the case may be, the area in question falls. In case any Court premises comes within the containment area declared by the State Government, the concerned District Judge shall have the power to shut down the court for the containment period under intimation to the High Court.

Further, the following instructions are issued with regard to the measures to be taken by the officers and staff, of the Hon'ble High Court and also of the Sub-ordinate Courts in their respective work places, which shall be strictly adhered to.

1. Wearing of face cover inside the Court premises is compulsory.
2. Social distancing (2 Gaz ki doori) must be maintained and congregations which may defeat social distancing be prevented.
3. Congregation inside the Court Hall be avoided.
4. Adequate provision for thermal scanning/hand wash/sanitization preferably, with touch free mechanism be made available in entry and exit point of the Court premises and in areas of common use.
5. Sanitization of Courts and their offices, common facilities and also of articles viz. table, chair, door knobs, hand railing be done frequently with requisite chemical disinfectant.
6. All officers and staff are mandatorily required to install Arogya Setu App in their Mobile phones.

The above instructions are given in addition to the instructions given earlier pertaining to COVID-19 Management.

The Order No. 40-3/2020-DM-I(A) dated 01<sup>st</sup> May, 2020 along with its enclosures and the guidelines of the Government of India, Ministry of Home Affairs, New Delhi are enclosed herewith for guidance.

BY ORDER

*hish*  
3.5.2020

REGISTRAR GENERAL

Memo No. 86 (150)/Ry dated 03.05.2020

Copy forwarded to:-

1. All officers of the Court
2. Addl. Registrar-cum-Principal Secretary to Hon'ble the Chief Justice
3. All Sr. Secretaries / Secretaries to Hon'ble the Chief Justice
4. All Superintendents of the Court
5. The Technical Director, N.I.C., OHC for uploading in the High Court website
6. The Medical Officers of the Court for information and necessary action.

*SPJ*  
03.05.2020  
Special Officer (Special Cell)

Memo No. 87(43)/R4 dated 03.05.2020

Copy forwarded to :-

1. The Secretary General, Supreme Court of India, New Delhi
2. The Registrar General, All High Courts
3. The Chief Secretary to Govt. of Odisha, Bhubaneswar
4. The Advocate General, Odisha, Cuttack
5. The Principal Secretary to Govt. of Odisha, Home Department, Bhubaneswar
6. The Principal Secretary to Govt. of Odisha, Finance Department, Bhubaneswar
7. The Principal Secretary to Govt. of Odisha, Law Department, Bhubaneswar
8. The Principal Secretary to Govt. of Odisha, Health and Family Welfare Department, Bhubaneswar
9. The Director, Odisha Judicial Academy, Cuttack
10. The Member Secretary, Odisha State Legal Services Authority, Cuttack
11. The District & Sessions Judges ..... (All)
12. The President, Orissa High Court Bar Association, Cuttack
13. The Commissioner of Police, Police Commissionerate, Bhubaneswar-Cuttack
14. The Deputy Commissioner of Police, Cuttack  
for information and necessary action.

  
Special Officer (Special Cell)


**OFFICE OF THE DISTRICT & SESSIONS JUDGE, SONEPUR**

**Memo No. 2253(22) Date: 03-05-2020**

Copy forwarded to all courts of this Judgeship for kind information & necessary action.

Copy forwarded to the Secretary, All Bar Associations, of this Judgeship for kind information.

Copy forwarded to the District Magistrate & Collector, Subarnapur/Superintendent of Police, Subarnapur for kind information

  
Registrar,  
Civil Courts, Sonapur  
03.05.2020